

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A. B. A. No. 203 of 2020

Lakhan Kumar Yadav @ Lakhan Yadav Petitioner

Versus

1.The State of Jharkhand

2.Sarswati Devi

... .. Opposite Parties

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Arvind Kumar Choudhary, Advocate

For the Opposite Party No. 1 : Mr. Rajneesh Vardhan, A.P.P.

For the Opposite Party No. 2 : None

5/24.06.2020 Heard Mr. A. K. Choudhary, learned counsel for the petitioner and Mr. Rajneesh Vardhan, learned A.P.P. for the State. None appears on behalf of the opposite party no. 2 in spite of valid service of notice.

The petitioner is apprehending his arrest in connection with PCR Case No. 81 of 2018.

The marriage of the complainant was solemnized with the petitioner in 2017. It has been alleged that after six months, there was a demand of Rs. one lac and a motor-cycle and since the same was not fulfilled, she was tortured and ultimately ousted from her matrimonial house.

It appears that a suit was filed by the petitioner for restitution of conjugal rights which was decreed ex-parte in favour of the petitioner. Moreover, most of the allegations in the complaint petition reveals that the same are general and omnibus in nature. It therefore appears that in spite of best efforts made by the petitioner, the opposite party no. 2 is not inclined to restore her marital life with the petitioner.

In such view of the matter, therefore, the order dated 31.01.2020 is hereby confirmed.

This application stands allowed.

(Rongon Mukhopadhyay, J)